

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 9 of 2011**

**Dated : 8<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Himachal Pradesh State Electricity Board ... Appellant(s)**

**Versus**

**H.P. Electricity Regulatory Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. R.K. Mehta, Mr. A. David &  
Mr. Antaryami Upadhyay**

**Counsel for the Respondent(s): Ms. Surbhi Sharma for R.1  
Mr. S.B. Upadhyay, Sr. Adv. with  
Mr. Pawan Upadhyay &  
Mr. Pawan Kishore Singh for R.2**

**Appeal No. 178 of 2010**

**Jaiprakash Power Ventures Limited ... Appellant(s)**

**Versus**

**H.P. State Electricity Regulatory Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. S.B. Upadhyay, Sr. Adv. with  
Mr. Pawan Upadhyay &  
Mr. Pawan Kishore Singh**

**Counsel for the Respondent(s): Ms. Surbhi Sharma for R.1  
Mr. R.K. Mehta, Mr. A. David &  
Mr. Antaryami Upadhyay for R.2**

**ORDER**

Mr. R.K. Mehta, the learned counsel appearing for the Appellant in Appeal No. 9 of 2011 and for Respondent in Appeal No. 178 of 2010 seeks some more time to file the comprehensive Written Submissions . Accordingly, he is permitted to do so on or before 14.12.2011 after serving copy on the other side.

Post the matter for further hearing on **14.12.2011**.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**